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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 971/2026

LT COL SUMIT SHEORANPetitioner

Through: Mr. Ankur Malik, Advocate.

versus

CENTRAL BUREAU OF INVESTIGATION (CBI).....Respondent

Through: Ms. Rajni Gupta SPP CBI, Mr. Shivender Gupta, Advocate.

Mr. Ishkaran Singh Bhandari,
CGSC with Mr. Vishal Baliyan,
GP for R-2.

Dr. S. S. Hooda, Advocate for R-3.

CORAM:

HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER

% **27.03.2026**

CRL.M.A. 9172/2026 (exemption)

Exemption allowed, subject to all just exceptions.

The application stands disposed of.

W.P.(CRL) 971/2026 & CRL.M.A 9173/2026 (directions)

1. By way of the present petition under Article 226 of the Constitution, the petitioner, *inter alia*, seeks the registration of an FIR by the Central Bureau of Investigation ["CBI"] and a Court-monitored investigation by the CBI into the allegations of corruption raised by the petitioner, including the constitution of an independent Special Investigation Team ["SIT"]/CBI team.

2. Issue notice. Ms. Rajni Gupta, learned Special Public Prosecutor, accepts notice on behalf of respondent No.1. Mr. Ishkaran Singh

W.P.(CRL) 971/2026

Page 1 of 2



Bhandari, learned Central Government Standing Counsel, accepts notice on behalf of respondent No.2. Dr. S.S. Hoorra, learned counsel, accepts notice on behalf of respondent No.3.

3. Replies may be within four weeks from today. Rejoinders thereto, if any, be filed within two weeks thereafter.

4. List on 19.05.2026.

PRATEEK JALAN, J

MARCH 27, 2026
SS/SD/